

Before The Central Administrative Tribunal  
Bombay Bench, Camp At Nagpur.

STAMP (N) 242/93.

(ORIGINAL APPLICATION NO.1203/93)

B.L. Tambhare & Another.

.. Applicants.

V/s.

Union of India & Others.

.. Respondents.

Coram : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.  
Hon'ble Shri N.K. Verma, Member (Adm.)

Appearances:

1. Mr.S.B. Dhole, Counsel  
for the Applicant.
2. Ms. Thompson, Counsel  
for the Respondents.

ORAL JUDGMENT :

Dated : 9.11.1993.

§ Per : Hon'ble Shri M.S. Deshpande, Vice Chairman §

Ms. Thompson, for Mr.Ramesh Darda, Counsel for  
the Respondents takes notice.

2. With regard to the contention of the learned  
Counsel for the applicant, the representation dtd. 27.12.1992  
of the applicants has not yet been decided, We directed the  
respondents that the applicant's representation for increase  
in amount for subsistence allowance shall be decided by the  
Respondents within a period of two months from the date of  
receipt of the order. The application is disposed of. No  
order as to costs.

N.K.Verma  
( N.K. VERMA )  
MEMBER (A).

M.S. Deshpande  
( M.S. DESHPANDE )  
VICE CHAIRMAN.

H.